

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 180 of 2020**

**IN THE MATTER OF:**

**Ms. T. Shanmugapriya** **...Appellant**

**Vs**

**M/s Embassy Travel & Tours Pvt. Ltd. & Others** **....Respondents**

**Present:**

**For Appellant: Mr. A.H. Aravind Pandian, Sr. Advocate with Mr. Dev Eshwar, Advocate**

**For Respondents: Mr. Prakash Venkatramani and Mr. Sudhanshu Suman, Advocates for Respondent Nos. 1 & 2.**

**Mr. Krishna Ravindran, Advocate for Respondent No. 3.**

**With**

**Company Appeal(AT) No. 181 of 2020**

**IN THE MATTER OF:**

**Ms. T. Shanmugapriya** **...Appellant**

**Vs**

**M/s Skylift Cargo Private Ltd. & Others** **....Respondents**

**Present:**

**For Appellant: Mr. A.H. Aravind Pandian, Sr. Advocate with Mr. Dev Eshwar, Advocate**

**For Respondents: Mr. Prakash Venkatramani and Mr. Sudhanshu Suman, Advocates for Respondent Nos. 1 & 2.**

**Mr. Krishna Ravindran, Advocate for Respondent No. 3.**

**ORDER**  
**(Through Virtual Mode)**

**25.11.2020** For Respondent Nos. 1 & 2, Mr. Prakash Venkatramani, Advocate and for Respondent No. 3 Mr. Krishna Ravindran, Advocate appear in both the Appeals and pray for time for filing Reply/Response/Counter and accordingly, they are permitted to file said Reply/Response/Counter within two

weeks from today. The Office of the Registry is directed to receive the said Replies/Responses/Counters of the Respondents.

In respect of Respondent No. 4, Notice is in Transit as per Office Note.

The Registry is directed to List the matter on **11<sup>th</sup> January, 2021** before the Hon'ble Bench comprising of Hon'ble Justice Jarat Kumar Jain, Member(Judicial) and Dr. Ashok Kumar Mishra, Member(Technical) after obtaining necessary order from the Hon'ble Acting Chairperson.

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Gvr*